

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

112. IA/1995/2024 C.P. (IB)/203(MB)2021

IN THE MATTER OF

IDBI Bank Limited

... Petitioner

Vs

Simm Samm Hotels Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 30.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Durgesh Khanapurkar (PH)

For the Respondent:

ORDER

1995 of 2024- The prayer in the Application is for grant of extension of time for the period of 50 days i.e. from 08 March 2024 to April 27,2024. The contention of the Ld. Counsel for the Applicant/RP is that they already are in receipt of six (6) Resolution Plans and the same are under active consideration. Keeping in view the submissions made by the Ld. Counsel and also in view of the approval of Resolution by CoC, we deem it appropriate to allow the present IA and grant the extension upto 27.04.2024. Accordingly, the IA is **allowed** and **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/